MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 1430 Hours ON 27.02.2014

Following officers attended the meeting:

a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
b. Shri V. K. Kohli, Director, O/o Textile Commissioner, Noida
c. Shri S. S. Tak, Joint Industrial Adviser, Ministry of Steel
d. Shri Sanjay Kumar, US(DBK), Department of Revenue
e. Shri A.K Pandey, Senior Technical Officer (DBK), Department of Revenue
f. Shri Gajraj Singh, Sr. Development Officer, Department of Heavy Industry

II. Minutes of the last Meeting held on 23.01.2014 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
1.	M/s Marg Limited 01/36/218/324/AM-14/EPCG-I	0430001528 dated 18.02.2004	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
2.	M/s Jothi Threads 01/36/218/283/AM-14/EPCG-I	3530001194 dated 29.08.2005	Condonation of block-wise EO fulfillment and extension in EOP	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** extension in EOP on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

DGFT = Directorate General of Foreign Trade
DG = Director General
FTP = Foreign Trade Policy
HBP v1 = Handbook of Procedure Vol. I
EO = Export Obligation
EODC = Export Obligation Discharge Certificate
EOP = Export Obligation Period
EPCG = Export Promotion Capital Goods
RA = Regional Authority
BG = Bank Guarantee
FFE = Free Foreign Exchange
FE = Foreign Exchange
IEC = Importer-Exporter Code
DOR = Department of Revenue
CLA = Central Licensing Area
IEM = Industrial Entrepreneurs Memorandum
RCMC = Registration-cum-Membership Certificate
ICD = Inland Container Depot

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3.	M/s EL-Sewedy Electro Meter India Private Limited 01/36/218/365/AM-14/EPCG-I	0530159896 dated 05.12.2012	Condonation of delay in obtaining installation certificate from Central Excise Authority by granting relaxation in Para 5.3.1 of HBP v1 under Para 2.5 of FTP	The Committee observed that the firm have already obtained the Installation Certificate from Central Excise and therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in obtaining/submission of installation certificate. **This has the approval of DG.**
4.	M/s Mascot (India) Tools and Forgings Pvt. Ltd. 01/36/218/267/AM-14/EPCG-I	0530138053 dated 14.02.2005	Condonation of delay in submission of installation certificate issued from Central Excise	The Committee observed that the firm have already obtained the Installation Certificate from Central Excise and therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in obtaining/submission of installation certificate. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
5.	M/s Comrack Infonet Private Limited 01/36/218/137/AM-14/EPCG-I	0530158566 dated 15.06.2012	Allow installation of capital goods at 2nd unit address in Faridabad in place of Okhla Industrial Area, New Delhi	The Committee observed that: *a.* The firm had to install the capital goods imported against the EPCG Authorization No. 0530158566 dated 15.06.2012 at their unit located at *C-176, Okhla Industrial Area, Phase – I, New Delhi;* b. As the aforesaid unit was not ready for installation, they installed the Capital Goods at their unit located unit *Plot No. 6, 12/16 Gurukul Industrial Zone, Near Omax Green Valley, Sector-38, Faridabad, Haryana;* c. **They have already obtained the installation certificate issued from Central Excise**; d. Both the addresses i.e. the address endorsed on EPCG Authorization and the address at which Capital Goods imported against EPCG Authorization No. 0530158566 dated 15.06.2012 were actually installed are mentioned in IEC) and RCMC. The Committee, therefore, **regularized** installation of Capital Goods at Plot No. 6, 12/16 Gurukul Industrial Zone, Sector-38, Faridabad, Haryana.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
6.	M/s Craftsmen 01/36/218/227/AM-14/EPCG-I	0530139154 dated 20.07.2005	Extension in EOP for one year	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** extension in EOP on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**
7.	M/s Federal Mogul Goetze (India) Limited 01/36/218/182/AM-13/EPCG-I	0530137549 dated 08.12.2004	Acceptance of installation certificate issued by Central Excise Authority and condonation of delay in obtaining installation certificate	The Committee observed that the firm have already obtained the Installation Certificate from Central Excise and therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in obtaining/submission of installation certificate. **This has the approval of DG.**
8.	M/s Deepak Cables (India) Limited 01/36/218/121/AM-13/EPCG-I	0730006061 dated 07.09.2007	(i) Change the place of installation from Dulampur to Puducherry (ii) To extend the EOP (condonation of block-wise EO for shortfall in first block); (iii) Condone the delay and extend the time for submission of installation certificate upto 30.06.2014	The Committee noted that: a. Against EPCG Authorization No. 0730006061 dated 07.09.2007, they had imported Used Nokia Maillefer on 26.09.2007 to be installed in their Puducherry plant by 25.02.2008; b. They could not adhere to this deadline since the machine could not be installed in their Puducherry plant due to space constraints and volatile market condition of XLPE cable in South India; c. They located a place in Dulampur, Dist. Bargarh in Odisha State and

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				approached DGFT Hqrs. for condonation of delay in submission of Installation Certificate and extension in time for submission of Installation Certificate which were granted by the EPCG Committee in its meeting held on 10.10.2012; d. An amendment dated 15.11.2012 to the EPCG Authorization has been made granting permission to shift the machinery and extension in time upto 31.03.2013; e. Unfortunately, they could not erect the above machine at their proposed factory at Odisha as they did not get power connection till date despite being given assurance by the OPTCL that the same would be granted before 30.11.2012; f. Under the circumstances, they studied the operations of machine extensively and also the market feasibility and found that it is prudent to install the machine at their Puducherry plant itself since some of the existing equipment at their Puducherry plant could also be utilized as supporting items to the main Nokia machine; g. They have now made provision at their Puducherry plant itself by relocating existing machineries to install the above Nokia Machine; h. Consequent to the delay in installing the machinery, they could not meet 50% of EO during the first block of 6 years; i. Addresses of both their units at Puducherry and

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee Dulampur are mentioned in IEC, RCMC and EPCG Authorization.
				The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP to:** a. change the installation place from Dulampur to Puducherry; b. **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013); c. Condone the delay in installation of capital goods and to extend the time for submission of Installation Certificate upto 30.06.2014. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
9.	M/s Jindal Steel & Power Limited 01/36/218/318/AM-14/EPCG-I	3330002439 dated 08.08.2012	Shifting of capital goods and permission to extend time period for installation by another one year	The Committee noted that the firm intend to shift one production line equipment from their Patratu, Jharkhand plant to Angul, Orissa plant for production optimization and non-availability of land in the vicinity. Addresses of both the units are endorsed on the EPCG Authorization. Address of the Angul unit is endorsed in their IEC. The Committee, therefore, decided to allow shifting of one set of production line equipment from their Patratu Plant to Angul Plant. The Committee also decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **extend** time period for installation of capital goods upto 31.12.2014. **This has the approval of DG.**
10.	M/s Ambica Steel Limited 01/36/218/244/AM-14/EPCG-I	N. A.	Clarification on whether UPS/Battery is permitted to be imported under EPCG licence	The Committee observed that UPS and Battery are not used for power production or supply of power. These are used to regulate the fluctuation of power supplied by State Electricity Board. The Committee also noted that the capital goods in question are IGBI Rectifier for smooth power supply to the plant, which results in high efficiency, energy saving, reduced air conditioning and ventilation of air in the plant. The Committee, therefore, decided to **allow** import of UPS/Battery under EPCG Scheme in this case.

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11.	M/s Jindal Niryat Limited 01/36/218/177/AM-13/EPCG-I	0129163 dated 26.03.1999	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
12.	M/s Global Textile Alliance India Private Limited 01/36/218/300/AM-14/EPCG-I	0530158964 dated 31.07.2012	Permission for shifting of capital goods imported under EPCG Authorization No. 0530158964 dated 31.07.2012	The Committee observed that addresses of both the units of the company i.e. the Tirupur unit where the capital goods are installed and the Coimbatore unit where the capital goods are to be shifted are mentioned in IEC and, therefore, decided to **grant permission** to shift the capital goods from their unit located at Shed No. 7, Netaji Apparel Park, New Tirupur, Eettiveeramplalayam Panchayat, Perumanallur Post, Tirupur District, Tamil Nadu – 641 666 to their unit located at SF No. 149, Chennappa Chetty Pudur Post Padhuvam Pallit Village, Coimbatore – 641 659 subject to the condition that the company will furnish fresh installation certificate.
13.	M/s Geissel India Private Limited 01/36/218/370/AM-14/EPCG-I	3130001137 dated 10.05.2005	Condonation of delay in submission of installation certificate	The Committee observed that the company have already obtained the Installation Certificate from Central Excise and therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **condone** the delay in obtaining/submission of installation certificate. **This has the approval of DG.**

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14.	M/s Autocomp Corporation Panse Private Limited 01/36/218/112/AM-14/EPCG-I	3130002071 dated 31.10.2006	Condonation/Permission to cover physical export under EPCG Authorization No. 3130002070 dated 31.10.2006	The Committee observed that a. The firm obtained two EPCG Authorizations (No. 3130002070 dated 31.10.2006 and 3130002071 dated 31.10.06) for export of Sheet/Tubular Metal Pressing assemblies and Sheet/Tubular Metal Furniture Plastic Moulded Parts with ITC HS Code 01 0001 02 instead of 87089900; b. They could not notice the said error (01 0001 02 belongs to Live Animals) on receipt of licence; c. They had exported goods of Rs. 52,96,769.00 during the period from July, 2008 to September, 2008 under EPCG Authorization No. 3130002071 dated 31.10.06 from ICD Dighi, Pune; d. All shipments were passed under EPCG Licence No. 3130002071 dated 31.10.06 with the remark *'Provisionally Assessed pending amendment in EPCG Licence'.* e. The amendment indicated was for change of HS Code from 01 0001 02 to 870899 00 from Joint DGFT, Pune; f. They had also effected shipment during January, 2010 from ICD Talegaon Port Pune and the same have been passed by Customs under EPCG Licence No. 3130002071 dated

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				31.10.06 even if the ITC HS Code No. was wrong. g. They had submitted licence for amendment for change in ITC HS Code but could not get amendment in time; h. Hence, ICD Dighi, Pune Customs had passed all shipping bills under Free Shipping Bills to avoid further delay in shipment as per their request; i. Subsequently, they received amendment from Joint DGFT, Pune regarding change of ITC HS Code; j. They have fulfilled EO under EPCG Authorization No. 3130002071 dated 31.10.06 and submitted papers in Joint DGFT, Pune for redemption. k. RA, Pune have informed that ITC(HS) Code was corrected vide Amendment Sheet No. 1 dated 23.05.2011, however, party had already made export with earlier ITC (HS) Code without indicating the subject EPCG Authorization. The Committee, therefore, decided to **refer the case to RA** to examine the S/Bills and if corroborative evidence is produced in respect of exports they may allow counting of exports made against EPCG Authorization No. 3130002071 dated 31.10.2006 (which were not considered by the Customs to be made under the licence as ITC HS Code was incorrectly

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
				mentioned in the EPCG Authorization and the corresponding Shipping Bills were termed as Free Shipping Bills) towards fulfillment of EO towards EPCG Authorization No. 3130002070 dated 31.10.06.
15.	M/s Dabur India Limited 01/36/218/328/AM-14/EPCG-I	0530137854 dated 14.01.2005	Acceptance of installation certificate obtained from chartered engineer in the event that a certificate verifying that the capital goods are installed in the premises of the authorization holder	The Committee observed that the Central Excise has already issued a certificate dated 30.12.2013 confirming that the equipment imported under the subject EPCG Authorization are installed in the premises at Katni and decided to **recommend to DG for relaxation under Para 2.5 of FTP** for acceptance of installation certificate obtained from Chartered Engineer. **This has the approval of DG.**
16.	M/s Amit Knitting Sah. Sanstha M. Ichalkaranji 01/36/218/364/AM-14/EPCG-I	3130000181 dated 04.01.2002	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
17.	M/s Mafatlal Denim Limited 01/36/218/183/AM-11/EPCG-I	0330010404 dated 02.12.2005 0330010766 dated 09.01.2006 0330011921 dated 08.05.2006 0330013430 dated 28.09.2006 0330016135 dated 21.05.2007 0330016589 dated 29.06.2007 0330023362 dated 13.07.2009 0330024709 dated 22.12.2009	Waiver or re-validation of average exports and condonation of 1st block condition with extension of EO period without payment of compensation	In respect of licences issued during AM-06 to AM-08, the Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.** The Committee, however, decided **not to accede to** the request regarding waiver of average exports.
18.	M/s GTN Industries Limited 01/36/218/139/AM-13/EPCG-I	1030000189 dated 20.06.2002	Counting of exports of cotton yarn made upto March, 2003 by extending the provision of alternate product (which came into effect from 01.04.2003) under relaxation of policy under Para 2.5 of FTP.	The Committee noted that as per comments furnished by the O/o Textile Commissioner, Mumbai three out of the 5 machines imported are supporting machines whereas remaining two are primarily meant for dyeing. The Committee, therefore, did not accede to the request of the firm regarding certification of nexus between import items and export product. The Committee, however, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** counting of exports of cotton yarn made upto March, 2003 by extending the provision of alternate product (which came into effect from 01.04.2003). **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
19.	M/s Alchemist Limited 01/36/218/216/AM-14/EPCG-I	0230000925 dated 18.03.2005	Condonation of block-wise EO and extension in EOP	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
20.	M/s Kamal Auto Industries 01/36/218/261/AM-14/EPCG-I	0530140291 dated 16.01.2006	a. Amendment of export product from 'Auto components' to shaft damper' b. Condonation of block-wise EO c. Counting of exports of 'shaft damper' already made with effect from 25.10.2013	The Committee noted that: a. The 'shaft damper' will be made from the same machinery which they had imported against the subject EPCG Authorization; b. They could not export the item endorsed on the EPCG Authorization due to recession in the world market; c. There was a provision at the time of issuance of EPCG Authorization to fulfill export obligation by the exports of alternate product. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow:** a. fulfillment of export obligation by exports of alternate product viz. 'Shaft Damper' w.e.f 25.10.2013 subject to the condition that the firm shall maintain the Average EO of alternate product in addition to the original product; b. condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee (RE: 2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
21.	M/s Ashapura Minechem Limited 01/36/218/361/AM-14/EPCG-I	0330015066 dated 12.02.2007	Consideration of exports of alternate product towards fulfillment of EO against EPCG Authorization No. 0330015066 dated 12.02.2007 in terms of Para 2.5 of FTP	The Committee noted that a. the firm have fulfilled the EO against the subject EPCG Authorization by exports of alternate product viz. "Processed Bauxite" in place of "Activated Fullers Earth" which is endorsed on the Authorization; b. There was a provision at the time of issuance of EPCG Authorization to fulfill export obligation by the exports of alternate product; c. The firm have stated that they have already maintained the Average EO of the alternate product as the average export performance of the alternate item was also included in the calculation of Average EO. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** fulfillment of export obligation by exports of alternate product viz. "Processed Bauxite" in place of "Activated Fullers Earth" which is endorsed on the Authorization subject to the condition that the firm shall maintain the Average EO of alternate product in addition to the original product. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
22.	M/s Jayalakshmi Spinning Mills Limited 01/36/218/294/AM-14/EPCG-I	0430005003 dated 28.05.2007	Condonation for block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
23.	M/s Barakath Engineering Industries (P) Limited 01/36/218/302/AM-14/EPCG-I	0430002739 dated 21.06.2005	Condonation of block-wise EO and extension in EOP	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
24.	M/s KNS Raiment Private Limited 01/36/218/193/AM-14/EPCG-I	P/CG 0093553 dated 26.05.1998	Grant of extension in EOP	The Committee noted that a. the subject EPCG Authorization was issued to the firm to export 'Knitted fabric'; b. As they were not able to export the said product, they were allowed to export Ready Made Garments made of Knitted Fabric in 2002; c. The firm have informed that that they fulfilled 65.31% of the obligation by 27.03.2006 and paid the prorate duty with interest for the unfulfilled EO; d. CLA, New Delhi have informed that as per ANF-5B submitted by te firm, they fulfilled EO between the period from January, 2003 to march, 2006 whereas EOP was valid upto 25.05.2003. The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** extension in EOP upto March, 2006 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO for each year of extension sought for regularization of the case. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
25.	M/s Shriram Pistons & Rings Limited 01/37/218/221/AM-14/EPCG-II	0530159881 dated 04.12.2012 0530160219 dated 22.01.2013	Transfer of capital goods from one unit to other unit	The Committee observed that addresses of both the units of the firm i.e. where the capital goods are installed and where the capital goods are to be shifted are mentioned in IEC and, therefore, decided to **grant permission** to shift the capital goods from their unit located at Ghaziabad to their unit located at Pathredi, Alwar, Rajasthan and vice versa subject to the condition that the firm will furnish fresh installation certificate.
26.	M/s Raja Gears Private Limited 01/37/218/162/AM-14/EPCG-II	2230000623 dated 27.03.2007	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
27.	M/s Oriental Carbon & chemicals Limited 01/37/218/161/AM-14/EPCG-II	0530138332 dated 29.03.2005	Condonation of block-wise EO and extension in export obligation period	The Committee deliberated upon the case and decided to **reject** the case as the party has not furnished any cogent reason for condonation/extension for non-fulfillment of EO.
28.	M/s NSP Electronics Limited 18/93/AM-12/EPCG-II	0730000565 dated 17.04.2002 0730000971 dated 10.04.2003 0730000709 dated 30.08.2002 0730000752 dated 07.10.2002	Waiver from maintenance of average export obligation	The Committee deliberated upon the case and decided to **defer** the case with the direction to call for information from the company regarding fulfillment of Average EO and specific EO during the period 2002 to 2005.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
29.	M/s S.R. Industries 01/37/218/220/AM-14/EPCG-II	2230000364 dated 01.08.2006	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
30.	M/s Tex Corp Limited 01/37/218/238/AM-14/EPCG-II	0530130474 dated 19.07.1999	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
31.	M/s SKL Exports Limited 01/37/218/226/AM-14/EPCG-II	0730003823 dated 20.02.2006 0730003919 dated 10.03.2006	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
32.	M/s Tata Motors, 01/37/218/237/AM-14/EPCG-II	0330016470 dated 21.06.2007	Export of capital goods imported under EPCG Scheme for repairs and re-import thereof	The Committee decided to **recommend to DG under Para 2.5 of FTP for relaxation of provision of Para 5.16 of HBP v1** to allow the re-export of the capital goods subject to furnishing of an undertaking that the firm would re-import the same capital goods after repairs subject to the condition that the firm shall pay customs duty at the time of re-import on repair charges if paid by them. **This has the approval of DG.**
33.	M/s Yamada Automation Private Limited 18/215/AM-13/EPCG-II	2230000199 dated 02.08.2005 2230000200 dated 02.08.2005 2230000201 dated 02.08.2005 2230000202 dated 04.08.2005 2230000369 dated 07.08.2006 2230000571 dated 06.02.2007 2230000769 dated 01.11.2007	Extension in EO period and condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
34.	M/s Vem Technologies Private Limited 01/37/218/214/AM-14/EPCG-II	0930002833 dated 12.01.2007 0930002183 dated 27.04.2006 0930002641 dated 23.10.2006 0930002700 dated 20.11.2006	Acceptance of export of alternate product for fulfillment of export obligation	The Committee observed that there was provision for fulfillment of export obligation by export of alternate product at the time of issuance of authorizations and hence, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to count the exports of alternate product already made by the firm towards fulfillment of export obligation against the subject EPCG Authorizations subject to fulfillment of Average EO of the alternate product. **This has the approval of DG.**
35.	M/s Ruchira Papers Limited 01/37/218/113/AM-14/EPCG-II	2230000614 dated 26.03.2007 2230000416 dated 09.10.2006 2230000620 dated 26.03.2007	Condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). **This has the approval of DG.**
36.	M/s Photonix Solar Private Limited 01/37/218/215/AM-14/EPCG-II	3130007248 dated 12.03.2013	Re-validation of Zero duty EPCG authorization	The case was placed before EPCG Committee in the last meeting held on 23.01.2014 wherein it was approved. However, the date upto which the Authorization has been revalidated was inadvertently mentioned as 31.05.2013 whereas it should have been mentioned as 31.05.2014. The Committee reviewed the case and decided to **rectify** the mistake by **revalidating** the Authorization upto 31.05.2014.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
37.	M/s Rathna Offset Printers 01/37/218/245/AM-14/EPCG-II	0430003833 dated 23.06.2006	Condonation of block-wise EO, extension in EOP and endorsement of additional product	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. In so far as the firm's request regarding endorsement of additional product is concerned, the Committee decided to refer the case to RA for consideration as per the FTP of AM 07. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
38.	M/s Vijai Spinners 01/37/218/239/AM-14/EPCG-II	3530001045 dated 06.06.2005	Condonation of block-wise EO and extension in EOP	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
39.	M/s Karnataka Industrial House 01/36/218/330/AM-14/EPCG-I	0730003741 dated 20.01.2006 0730003426 dated 26.10.2005	Condonation of shortfall in fulfillment of stipulated percent of EO during the first block of EOP and extension in EOP	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
40.	M/s APPL Industriesl Limited 01/36/218/341/AM-14/EPCG-I	0530133232 dated 23.08.2002	Condonation of block-wise EO and extension in EOP upto 22.08.2014	(a) The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). (b) The Committee observed that the firm have already deposited 50% customs duty in terms of Para 5.11(b) of HBP v1 and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** extension(second) in EOP for two years i.e. upto 22.08.2014. **This has the approval of DG.**
41.	M/s Dhanvantri Enterprises Private Limited 01/36/218/242/AM-13/EPCG-I	0430000052 dated 25.02.2000	a. To accept S/Bs (where license number/date and licence holder's name are not mentioned) in terms of policy circular 7 dated 11.07.2002. b. The firm's request to accept the exports made by them after the expiry of initial EOP i.e. for the periods from 25.02.2005 to 24.02.2007. c. Condonation of block-wise EO (RA has stated that EODC cannot be issued without condonation of block-wise EO).	The Committee deliberated upon the case and decided to **defer** it for detailed examination in the next meeting.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
42.	M/s MMG India Private Limited 01/36/218/14/AM-14/EPCG-I	0430001268 dated 29.08.2003	Approval of nexus between the machinery and the export product	The Committee deliberated upon the case and decided to **defer** it with the direction to call for comments from Department of Heavy Industry, Ministry of Steel and Department of Industrial Policy and Promotion.
43.	M/s Dong –A India Automotive Private Limited 01/36/218/327/AM-14/EPCG-I	0430000836 dated 27.11.2002 0430001017 dated 12.03.2003 0430001370 dated 13.11.2003 0430002112 dated 25.11.2004	Clubbing of 4 EPCG Authorizations, approval of period(EOP) from the date of first EPCG authorization till 31.01.2014, Condonation of block-wise EO, Condonation of 5% shortfall in EO as per para 5.12 of HBP v1, To count the exports made vide 37 S/Bs wherein incorrect EPCG Authorization Nos. were mentioned and to give appointment so that Korean MD pray for the aforesaid request	The Committee deliberated upon the case and decided to **defer** it for detailed examination in the next meeting.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
44.	M/s Golden Park 01/36/218/335/AM-14/EPCG-I	3530000960 dated 24.04.2005	Consideration of payment received from foreigners in INR by Hotel Industry	The Committee observed that a. the firm have fulfilled the EO by earning in free foreign exchange b. they, however, did not obtain the photocopies of encashment certificate from foreigners due to lack of knowledge of formality required as per Policy Circular 60 dated 24.12.1998; c. the firm have informed that they have maintained their records and ledgers in which name of the foreigner, country, passport no. and date have been recorded. The Committee, therefore, decided to **recommend to DG for relaxation under Para 2.5 of FTP** for consideration of payment received from Foreigners in INR with the direction to RA to examine the case as per exchange rate on the date of realization of proceeds. **This has the approval of DG.**
45.	M/s Cerebra Integrated Technologies Limited 01/36/218/177/AM-14/EPCG-I	0730000153 dated 03.10.2000	Extension in EOP upto 01.10.2015	The Committee noted that: a. the licence was issued in the year 2000; b. the original EOP was upto the year 2008; c. The company became sick in 2005; d. There was no production activity from 2004 to 2008. e. As per BIFR orders extension in EOP was granted from

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
				02.10.2008 to 01.10.2013; f. Vide Summary Records of Proceedings of BIFR hearing held on 18.05.2009, the company was discharged from the purview of SICA; g. EOP was also extended simultaneously by RA, Bangalore for 2 years from original 8 years to 10 years; h. In July, 2013, the company requested for extension in EOP upto 01.10.2015. i. The same was under examination when the Customs, Bangalore issued an order to the firm to invoke the BG for having not received the EODC; j. The firm have got Stay from the Hon'ble High Court of Karnataka pending DGFT order for extension; k. This stay will be in force till DGFT disposed of the request of the firm regarding extension in EOP upto 01.10.2013. The Committee deliberated upon the case and felt that there is no meaning of granting extension in EOP for 2 years and 5 years concurrently and, hence, decided to **recommend to DG for relaxation under Para 2.5 of FTP** to grant extension in EOP upto 01.10.2015 and not to grant extension under BIFR & Para 5.11 concurrently. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
46.	M/s LGB Forge Limited 01/36/218/360/AM-14/EPCG-I	730001103 dated 27.06.2003 730001034 dated 22.05.2003 730001525 dated 19.01.2004 730001545 dated 30.01.2004 730001418 dated 05.12.2003	Condonation of delay in submission of details regarding acquisition and demerger to RA, Bangalore and to direct them to issue EODC	Authorization holder M/s MGM Industries was taken over by M/s L.G. Balakrishnan in June 2004 and thereafter the forging division was demerged on 1.4.2008. The party should have got the authorization amended. They should have furnished fresh LUT/BG. Also the onus of due deligence lay with M/s L.G. Balakrishnan before taking over the company as per High Court Orders. In view of the above facts the committee decided to **reject** the request of the Party.
47.	M/s EIH Limited 01/36/218/126/AM-12/EPCG-I	16 EPCG Authorizations issued to M/s EIH Limited and 3 EPCG Authorizations issued to M/s Mercury Car Rentals Limited	100% waiver of average for the years 2008-09 and 2009-10 in respect of the authorizations issued to M/s EIH Limited during 2007-08 to 2008-09 and also in respect of authorizations issued to M/s Mercury Car Rentals (a group company of M/s EIH Limited) in 2007-08 and 2008-09 due to closure of Hotels due to terror attack – review of the decision taken in the meeting held on 19.12.2013	Mr. Girish Sethi, Materials Manager appeared for Personal Hearing before the Committee and explained the matter that the foreign exchange earnings to these units from 2004-05 till 2007-08 is on the rising path. Hence, Services provided by these units in the year 2007-08 should be considered for waiver of average EO required to be maintained for the period 2008-09 and 2009-10. He further stated that one licence issued to M/s Mercury Car Rentals Limted (Group Company of EIH Limited) during the period 2008-09 was inadvertently left to be mentioned which may also be considered for waiver of average EO required to be maintained during the period from 2008-09 to 2009-10. The case was approved in the last Committee meeting held on 27.02.2014. This time, the Committee deliberated upon the case in detail and decided to review the Minutes of the last meeting to be read as under: "The Committee observed that the hotels Trident-Nariman

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
				Point, Mumbai and Oberoi, Nariman Point, Mumbai had to be closed due to major terrorist attack on 26.11.2008. The hotels were reopened only after 18 months i.e. on 25.04.2010. The Committee felt that this was a genuine hardship faced by the company and, therefore, decided to **recommend to DG for relaxation under Para 2.5 of Foreign Trade Policy** for reduction in average E.O for the years 2008-09 and 2009-10 in respect of the Authorizations issued to M/s EIH Limited during 2007-08 to 2008-09 and also in respect of Authorizations issued to M/s Mercury Car Rentals (a Group Company of M/s EIH Limited) in 2007-08 **and 2008-09**. However, the average for 18 months (from 26.11.2008), during which the units were shut and they could not earn FE, may be reduced by taking the Foreign Exchange earnings of these two affected hotels for the period 2007-08. **This has the approval of DG.**
48.	M/s Vijaynagar Bio Tech Limited 01/37/218/230/AM-14/EPCG-II	N.A	Issuance of EPCG authorization for import of 'Loader' under EPCG scheme	The Committee deliberated upon the case and decided to **defer** it with the direction to call for comments from Department of Heavy Industry.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
49.	M/s Synergy Punching Private Limited 01/37/218/241/AM-14/EPCG-II	0730008863 dated 03.05.2010	Shifting of capital goods from one unit to other unit	The Committee observed that addresses of both the units of the firm i.e. where the capital goods are installed and where the capital goods are to be shifted are mentioned in IEC and, therefore, decided to **grant permission** to shift the capital goods from their unit located at NO. 337, 9th Cross, 4th Phase, Peenya Industrial Area, Bangalore - 560058 to their unit located at No. A3 & A4, 3rd Stage, 14th Main, Peenya Industrial Area, Bangalore - 560058 subject to the condition that the firm will furnish fresh installation certificate.
50.	M/s Surana Industries Limited 01/37/218/236/AM-14/EPCG-II	0430005758 dated 30.01.2008	Fulfilment of export obligation through same export product manufactured at other unit	The Committee deliberated upon the case and decided to **refer the case to RA** who would examine the same in terms of Para 5.5 of FTP.
51.	M/s Personal Creations 01/37/218/153/AM-14/EPCG-II	0530134436 dated 01.07.2003	Condonation of 3.91% shortfall in average EO or provide benefit of fast track provisions of Para 5.11 of FTP 2004	The Committee deliberated upon the case and decided to **defer** the case with the direction to examine the same on file.
52.	M/s Sheena Exports 18/75/AM-13/EPCG-II	3330000669 dated 06.12.2006 3330000739 dated 29.03.2007 3330000791 dated 04.07.2007 3330000872 dated 30.10.2007 3330000980 dated 10.04.2008 3330000974 dated 07.04.2008	Grant of benefit of Para 5.7.6 of HBP v1	The Committee deliberated upon the case and decided to **defer** the case with the direction to call for written comments of Ministry of Textiles.

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
53.	M/s Donewell Impex Private Limited 01/36/218/333/AM-14/EPCG-I	0530139990 dated 07.12.2005	Condonation of block-wise EO and extension in EOP for 2 years	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfiled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
54.	M/s J.K. Tools 01/36/218/230/AM-13/EPCG-I	0530135280 dated 27.11.2003	Extension in EOP for 2 years (i.e. upto 26.11.2013) and condonation of block-wise EO	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** (i) condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1(RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013) and (ii) extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11(a) of HBP Vol. I. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
55.	M/s A N Leathers (P) Limited 01/36/218/377/AM-14/EPCG-I	0530142468 dated 24.11.2006	Condonation of non-fulfilment of block-wise EO and change in export product	The Committee decided to **recommend to DG for relaxation under Para 2.5 of FTP** to **allow** condonation from condition of fulfilment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1 (RE:2012)/Para 5.8.2 of HBP v1 (RE: 2013). In so far as request regarding change in export product is concerned, the Committee decided to refer the case to the concerned RA with the direction to examine it and to rectify the error in export product, if any, in EPCG Authorization, as the request of the party is not clear. **This has the approval of DG.**

S. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
56.	M/s Tropical Granites 01/37/218/155/AM-14/EPCG-II	5330000786 dated 20.09.2003 5330000852 dated 25.08.2004 5330000897 dated 09.02.2005 5330000936 dated 23.09.2005	(i) Change in factory address (ii) Extension in export obligation period for a period of 5 years (iii) Waiver of average EO during the ban period	The Committee deliberated upon the case and decided (i) To allow change in factory address from M/s Tropical Granites, Ancode Desom, Perumkadavila village, Neyyattinkara, Trivandrum District, Kerala State to No. 203/5, Sendarapatti, Gangavalli Taluk, Salem District, Tamilnadu; (ii) To allow extension in EOP upto 4 years from the date of completion of original EOP as there was a ban on excavation by Kerala Government; (iii) That the request regarding waiver of average EO during the ban period can be examined only on getting a report from the RA that the party had only one Mine in Kerala which was closed. This information could be available from the Audited Annual Balance Sheet of the party for the periods prior to 2003.